

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-202-2020**

Goa Foundation

.... Petitioner.

Versus

GCZMA and ors.

.... Respondents.

Ms. Norma Alvares with Ms. Anamika Gode, Advocates for the
Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Addl.
Government Advocate for the Respondent Nos.1 to 3.

Mr. Pravin Faldessai, Standing Counsel for the Central
Government.

Coram : M. S. SONAK, &**SMT. M. S. JAWALKAR, JJ.****Date : : 2nd November, 2020**

P.C.:

The learned Counsel states that they have no objection to this Bench, taking up this matter.

2. At the request of the learned Advocate General, we adjourn this matter to 01.12.2020, in order to enable the concerned State Authorities, to file a response, to the issue raised in the petition. Copies of the response, be furnished in advance, to the learned Counsel for the petitioner.

3. Stand over to 01.12.2020.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-